

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of February, 2023 (20.2.2023 to 24.2.2023)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
21.2.2023 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	263/MP/2022	MPPMCL	Petition under Section 79 of the Electricity Act, 2003 for direction to Odisha Power Transmission Co. Ltd (OPTCL) to make refund of excess paid wheeling charges & short-term open access charges along with interest in respect of its transmission system of 220 KV D/C Rourkela -Tarkera - Budhipadar - Korba (Budhipadar - Korba Circuit 2 & 3 - Odisha portion) line and associated S/S bays to the Petitioner (<i>On admission</i>).
	2.	280/MP/2022	PCKL	Petition under Section 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 13(11) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations,2020, Procedure No.5.12 of NLDC's Procedure for Computation and sharing of Inter-State Transmission System Charges and Regulation 111 to 113 & 115 of CERC (Conduct of Business Regulations) 1999 for directions to NLDC to implement the provisions of Sharing Regulations 2020 and detailed procedure and to exclude the quantum of power drawn using State Transmission Lines from the bus-bar of the Generating Station TPS (3X800 MW in phase-1) of NTPC Limited, drawn through State Transmission Network from the total LTA considered for computation of ISTS charges and losses(<i>On admission</i>).
	3.	281/MP/2022	POSOCO	Application under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 13 (3) of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for Mid-term truing up of NLDC Fees & Charges for the control period 2019-24(<i>On admission</i>).
	4.	302/MP/2022	THDC	Petition under Section 79(1)(f) of the Electricity Act 2003 for (i) approval of 'Change in Law' and seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to off-set financial/ commercial impact of change in law events on account of imposition of water tax as a result of operation of the Uttarakhand Water Tax on Electricity Generation Act, 2012 (AdhiniyamSankhya 09 of 2013) in terms Power Purchase Agreements entered by THDC India Limited in relation to Tehri Hydro Electric Power Project (1000 MW) and Koteshwar HEP (400 MW) with different beneficiaries(<i>On admission</i>).
	5.	10/MP/2023	RTL	Petition for approval under Section 17 (3) and (4) of the Electricity Act, 2003 for bringing on record the appointment of Vardhman Trusteeship Pvt. Ltd./ Respondent No. 2 as the Security Trustee and for creation of security interest over assets of Petitioner in favour of the Security Trustee, acting on behalf of and for the benefit of the Lenders (and for any subsequent transferees, assign, novatees thereof and any refinancing lenders to the Project), by way of hypothecation and equitable mortgage on the Project assets, pursuant to unattested deed of Hypothecation, Declaration and Undertaking and other Financing Agreements, for the development of the Transmission Project.
	6.	180/MP/2022	POSOCO	Petition under Sub-Section (4) of Section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for NLDC for the financial year 2019-20.
	7.	198/MP/2022	NRLDC	Petition under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for

				approval of Performance Linked Incentive for NRLDC for the financial year 2019-20.
8.	200/MP/2022	WRLDC		Petition for approval of Performance Linked Incentive for Western Regional Load Despatch Centre for the FY 2019-20.
9.	232/MP/2022	SRLDC		Petition under Sub-Section (4) of Section 28 of Electricity Act 2003 read with Regulation 32 of CERC (Fees & charges of Regional Load Despatch Centre and other related matters) Regulation 2019 for approval of 5. Performance Linked Incentive of SRLDC for financial year 2019-20. It is requested to admit the Application for hearing at an early date.
10.	199/MP/2022	ERLDC		Petition under Sub-Section (4) of Section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for ERLDC for the financial year 2019-20.
11.	239/MP/2022	NERLDC		Petition under Sub-Section (4) of Section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for NERLDC for the financial year 2019-20.
12.	244/MP/2022	POSOCO		Petition under Sub-Section (4) of Section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for NLDC for the financial year 2020-21.
13.	214/MP/2022	NRLDC		Petition under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive of NRLDC for the financial year 2020-21.
14.	238/MP/2022	WRLDC		Petition under Sub-Section (4) of Section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for WRLDC for the financial year 2020-21.
15.	231/MP/2022	SRLDC		Petition under Sub-Section (4) of Section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for SRLDC for the financial year 2020-21.
16.	236/MP/2022	ERLDC		Petition under Sub-Section (4) of Section 28 of Electricity Act 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for approval of Performance Linked Incentive for ERLDC for the financial year 2020-21.
17.	237/MP/2022	NERLDC		Petition for approval of Performance Linked Incentive for NERLDC for the financial year 2020-21.
18.	211/MP/2022	MBPMPL		Petition under Section 79 of the Electricity Act, 2003 read with Article 8.4.1, 8.4.2 and 8.4.11 of Schedule I of Power Purchase Agreement dated 20.01.2014 read with CERC (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 seeking directions to PTC India Ltd. to comply with its statutory and contractual obligation to establish and operate a valid Escrow Arrangement and Letter of Credit as Payment Security Mechanism in favour of MB Power (Madhya Pradesh) Limited.
19.	161/MP/2022	CEPL		Petition under Section 79 of the Electricity Act, 2003 read with Section 11(2), along with Regulation 111-113 of the CERC Conduct of Business Regulations, 1999 inter-alia seeking pass through of energy charges (ECR) for the power supplied to the Respondent No. 1/ TANGEDCO under the Power Purchase Agreement dated 19.12.2013, in terms of the directions dated

				5.5.2022, 13.5.2022, 20.5.2022 and 27.5.2022 issued by the Ministry of Power, Government of India under Section 11(1) of the Electricity Act, 2003.
	20.	162/MP/2022	IL&FS	Petition under Section 79 of the Electricity Act, 2003 read with Section 11(2), along with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter-alia seeking pass through of energy charges (ECR) for the power supplied to the Respondent No. 1/TANGEDCO under the Power Purchase Agreement dated 12.12.2013, in terms of the directions dated 5.5.2022, 13.5.2022, 20.5.2022 and 27.5.2022 issued by the Ministry of Power, Government of India under Section 11(1) of the Electricity Act, 2003.
	21.	562/MP/2020	JPL	Petition under Section 79(1) (b) & (f) of the Electricity Act, 2003 read with clause 4.7 of the Competitive Bidding Guidelines and Article 13 of the Power Purchase Agreements dated 7.8.2008 and 20.1.2009 entered into by Jhajjar Power Limited with Uttar Haryana Bijli Vitran Nigam Limited, Dakshin Haryana Bbijli Vitran Nigam Limited and Tata Power Trading Company Limited respectively in relation to seeking compensation for decrease in revenues and increase in the costs as a result of change in law events.
	22.	109/MP/2022 alongwith I.A.No.17/2022	JPL	Petition under Sections 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking for quashing of the communications containing letters dated 16.12.2020 and 11.2.2022, issued by the Respondents thereby misinterpreting the provision of Misdeclaration provided under the Article 11 of the Pilot Agreement for Procurement of Power (PAPP)/ Pilot Power Supply Agreement (PPSA), and accordingly seeking directions upon the said Respondent to refund the amount of Rs. 46.16 Lakhs already deducted & to not deduct any amount (including Rs. 25.35 crores as indicated in PTC letter dated 11.2.2022) on this account from the monthly energy bills issued / to be issued by the Petitioner alongwith interest/ carrying cost, and consequent directions to adhere to the provisions of the PAPP/ PPSA in their letter and spirit (Interlocutory application for interim reliefs).
	23.	244/MP/2021	AREPRL	Petition under Sections 79(1)(c) and Section 79 (1) (f) of the Electricity Act, 2003 seeking deferment of the operationalization date of the 1000 MW Long Term Access granted to Adani Renewable Energy Park Rajasthan Ltd. by Central Transmission Utility to match with the completion and commissioning of Solar Park, and exemption from liability of paying transmission charges until such time, on account of force majeure events.
	24.	227/MP/2022 alongwith I.A.No.55/2022	ReNewAP2	Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioners stands discharged from performance under, Transmission Service Agreement dated 29.01.2018, LTA Agreement dated 29.01.2018 (Tranche 1), Agreement for Long Term Access dated 06.09.2018 (Tranche 2) and Bipartite Connection Agreement dated 11.01.2019 executed between ReNew Power Pvt. Ltd. and Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreement dated 23.5.2022 executed with Solar Energy Corporation of India Ltd and consequential relief thereto (<i>Interlocutory application for interim reliefs</i>)
	25.	56/MP/2022	RWEPL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 23.5.2018 executed between ReNew Wind Energy (AP2) Private Limited and Solar Energy Corporation of India Limited.
21.2.2023 Tuesday At 4.00 P.M. Miscellaneous Petitions	1.	85/MP/2022 alongwith I.A.Nos.24/2022& 9/2023	PSPCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions regarding the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory applications for urgent listing and seeking interim reliefs) (Part-heard).
	2.	123/MP/2022	HPPC	Petition under Section 79(1)(b) and (f) read with Section 63 of

		alongwith I.A.No.10/2023		the Electricity Act, 2003 for adjudication and directions in regard to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application for interim reliefs) (Part-heard).
	3.	246/MP/2022 alongwith I.A/Nos.8,12/2023	MSEDCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 for adjudication and directions with regards to the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (Interlocutory application to bring on record additional documents & for interim reliefs) (Part-heard).
	4.	56/MP/2023	MSEDCL	Petition under Section 79(1)(b) and (f) read with Section 63 of the Electricity Act, 2003 seeking Specific Performance of the Power Purchase Agreement dated 22.4.2007 with Coastal Gujarat Power Limited (On admission)
22.2.2023 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	116/MP/2022	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 seeking, inter-alia quashing of the purported invoice dated 14.12.2021 raised by the Respondent No. 1 on the Petitioner and for refund of Rs 59,58,745/- wrongfully and illegally deducted by the Respondents.
	2.	202/MP/2022	NTPC	Petition under Section 62(a) and 79(1)(a) of the Electricity Act, 2003 read with Regulation 8(3)(ii) and 8 (7) of the CERC (Terms and Conditions of Tariff) Regulations, 2014 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 for recovery of Additional Expenditure, in Sipat STPS Stage-I (3x660 MW) and Sipat STPS Stage-II (2x500 MW), incurred due to sharing of transportation cost of fly ash consequent to Ministry of Environment and Forest, Government of India Notification dated 25.1.2016 as Change in Law? event and in terms of Order dated 5.11.2018 in Petition No 172/MP/2016, Order dated 14.4.2022 in Petition No 240/GT/2020 and Order dated 29.5.2022 in Petition No 452/GT/2020.
	3.	185/MP/2021	RKMPPL	Petition under Section 79 (1)(b), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, read with Article 8.6.7 of the PPA dated 15.03.2016 executed between the RKM Powergen Private limited (hereinafter referred to as 'Petitioner') and the Uttar Pradesh Power Corporation Limited (hereinafter referred to as 'UPPCL/ Respondent No.1', imploring by the Commission to direct the Respondent No. 1 to make payments, to the Petitioner of the amounts outstanding in terms of the PPA on account of Late Payment Surcharge; reimbursement of the illegally deducted penalty for short supply of power.
	4.	305/MP/2022	RKMPPL	Petition under Sections 79, including 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 19 of the Power Purchase Agreement dated 18.05.2022 executed between RKM Powergen Pvt. Ltd. and Haryana Power Purchase Centre (On admission)..
	5.	29/MP/2023	NRSSXXXVI	Petition seeking approval of this Commission under Section 17(3) and 17(4) of the Electricity Act, 2003; read with Articles 15.2.1 read with 15.2.4 of the Transmission Service Agreement dated 13.01.2016 along with Articles 17.2.1 read with 17.2.4 of the Supplementary TSA dated 3.7.2017 for creating security interest over the assets (immovable & movable), licenses/permits/approvals, current assets, bank accounts as well pledge of equity shares of the Petitioner in favour of SBICAP Trustee Company Ltd., the Security Trustee on behalf of Kotak Mahindra Bank and ICICI Bank, the lenders.
	6.	584/MP/2020	JPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for adjudication of the issues arising out of the Power Supply Agreement (PSA) dated 26.12.2014 for supply of 100 MW and Power Sale Agreement dated 31.12.2014 for supply of 115 MW of power to Kerala State Electricity Board Ltd. (KSEBL)
	7.	217/MP/2022	NTPC	Petition under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for reimbursement of Ash Transportation charges in Simhadri Super Thermal Power Station, Stage-II (2x500MW) in terms of

			Ministry of Environment and Forest, Government of India Notification dated 25.1.2016.
8.	54/MP/2019	TRN-EPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking various reliefs against Respondents in terms of PPAs dated 25.7.2013.
9.	140/MP/2019	TRN-EPL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking various reliefs against Respondent No. 1 in terms of Power Purchase Agreement dated 25.7.2013
10.	351/TL/2022	G-II(A)TL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission License to Gadag II-A Transmission Limited.
11.	189/MP/2022	NEEPCO	Petition for approval of proposal for Reconstruction, Renovation & Modernization for life extension beyond the normal useful life in respect of Kopili Power Station (4x50 MW = 200 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong.
12.	204/MP/2022	PTCIL	Petition under Section 79(1) (f) of the Electricity Act, 2003 for adjudication of disputes between the Petitioners and the Respondent under the Agreement for Procurement of Power under Pilot Scheme-II dated 28.10.2021 entered between the Petitioner No.1 and the Respondent and the back-to-back Power Supply Agreement under the Pilot Scheme-II dated 22.10.2021 entered between the Petitioner No.1 and the Petitioner No.2.
13.	375/MP/2022	IEX	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 5(4) and 25 of the CERC (Power Market) Regulations, 2021 for approval of amendments in Renewable Energy Certificate Contracts at Indian Energy Exchange in accordance with the CERC (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022.
14.	39/RP/2022	DVPCA	Petition seeking review of the Order dated 10.6.2022 in Petition No. 482/TT/2020.

By order of the Commission

Sd/
(T.D. Pant)
Joint Chief (Legal)
20.2.2023